

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2500

ANSWERED ON:16.08.2011

UTILISATION OF FUNDS BY NGOS

Chitthan Shri N.S.V.;Jaiswal Shri Gorakh Prasad ;Yadav Shri M. Anjan Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of NGOs who received funds from abroad for child welfare, health, sanitation and education purpose alongwith the total funds received by them during each of the last three years, State-wise and country-wise;
- (b) whether the Government has received any complaint with regard to irregularities and mis-utilisation of such funds;
- (c) if so, the total number of such cases reported and the details of action taken against the said NGOs alongwith the steps taken to recover the funds during the said period, State-wise; and
- (d) the steps taken by the Government to ensure proper utilisation of funds by such NGOs?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): State-wise and Country-wise information relating to foreign contribution received by the associations, who are either registered or have been granted prior permission to receive foreign contribution under the FCRA, for the purposes of child welfare, health, sanitation and education, during the last three years, are at Annexure-'A' & 'B' respectively.
- (b) &(C): Yes, Madam. The Government has prohibited 44 associations from receiving foreign contribution. The Government has also placed 36 associations in prior permission category. Accounts of 10 associations have been frozen. 21 cases have been sent to CBI. Details of these associations have been given at Annexure 'C', Annexure 'D', Annexure 'E' and Annexure 'F' respectively.
- (d): The Government monitors the receipt and utilization of foreign contributions being received by any 'person' in the Country through the Foreign Contribution (Regulation) Act, 2010 and Foreign Contribution (Regulation) Rules, 2011 framed under the Act.